

CM announces Justice Siva Kumar as chairman of SC/ ST Commission

Chennai, Oct 16: Chief Minister M.K. Stalin announced the names of Chairman and Members of the Tamil Nadu Adithravadar-Tribal Welfare Commission. Chairman : Siva Kumar, Judge Madras High Court, Vice President : Punitha Pandian, Members : Kumaradevan, Ezhil Elangovan, Leelavathi Dhanraj, P. Ilanchezian, Raghupathi.

The term of office of the members is three years. This Commission Adi Dravidars, Tribes protect legal rights, will find solutions to important problems.

The Tamil Nadu State Commission for Scheduled Castes (SCs) and Scheduled Tribes (STs), set to be established by the DMK government,

Stalin thanks Ashok Gehlot for lifting ban on crackers

Chennai, Oct 16: Chief Minister Stalin thanked Rajasthan CM, Ashok Gehlot for a prompt response to his request to lift the ban of crackers.

Following his request, Rajasthan CM, Ashok Gehlot, has lifted the ban. Thanking him for a prompt response, Stalin said, “Your kind act will

Spinal issues must be diagnosed on time for better corrective action

Chennai, Oct 16: Apart from its other effects, the COVID-19 pandemic has led to ergonomic issues among a majority of people, including recurrent back pain. A sedentary lifestyle coupled with wrong posture and usage of gadgets all day are some of the factors. On World Spine Day, awareness must be raised on understanding



On Vijayadasami, the last day of the Navaratiri festival, the presiding deity of Sri Kamakshi Amman Temple, Goddess Kamakshi was decorated in different colours of silk thread and kept for the public darshan. The presiding deity was adorned with peacock garland, cashewnut, badam, pista, garland made of elaichi and turmeric and the idol was kept inside the mandapam for the public and the devotees who stood in serpentine queues, observed patience and worshipped, the temple sources said.

IN THE HIGH COURT OF JUDICATURE AT MADRAS
TESTAMENTARY AND INTESTATE JURISDICTION
O.P. No. 136 of 2021

In the matter of Indian
Succession Act, XXXIX / 1925
and
In the matter of the estate of
Ms.PYARIJAN, Intestate deceased

1. Ms. Zamruthjan
D/o.Mr.Rasool Khan Saheb
New No.78. Old No. 21,
Pudupet, Chennai - 600 002

2. Ms. Bebijan
D/o. Mr. Rasool Khan Saheb
New No.78. Old No. 21,
Nagappan Street, Pudupet,
Chennai - 600 002

3. Mrs.Noorjahan
wife of Late.Ghouse Khan.
No.4, B-Block, Alaiamman Kovil Street,
Teynampet, Chennai- 600 018

All persons claiming to have any interest in the estate of the above named Ms. Pyarijan, who was residing at New No. 78, Old No. 21, Pudupet, Chennai - 600 002 and died intestate on 3rd May 2020 are hereby informed that the above said proceedings are to be heard before the Learned Master sitting in the Original Side of the High Court of Judicature at Madras on 02.11.2021 at 10.30 am and requested to file their objections, if they think fit before the grant of Letters of Administration, through the email address jrorigin@sidemhc@gmail.com.

Dated at Chennai this the 16th day of September 2021.

G.RAJA
D.CHOLAN
Counsel for petitioners
324, Law Chambers,
High Court, Chennai

P.Chandini Jasmin, M.A., B.L.,
Assistant Registrar,
Original Side-1
High Court, Madras

will have the powers of a civil court trying a suit under the Code of Civil Procedure, 1908.

The commission will inquire, suo moto or on a petition presented to it by a victim or any person on his/her behalf, into complaints of violation of any right provided under the Protection of Civil Rights Act, 1955, and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, as per a Bill tabled by Minister for Adi Dravidar Welfare N. Kayalvizhi Selvaraj in the Assembly on Thursday.

It will look into negligence in the prevention of such violations by a public servant, inquire into the issue and recommend the initiation of disciplinary action to the government if the official has been grossly negligent or indifferent while discharging his/her duties, with regard to the protection of the interests of people from the SCs and STs.

It can summon and enforce the attendance of any person and examine them under oath, require the discovery and production of any document, receive evidence on affidavits, and requisition any public record or copy thereof from a court or office.

Earlier, Stalin had pointed out the ban imposed by those State governments will affect livelihoods of around eight lakh workers engaged in the cracker industry. He said they had taken such a decision based on concerns regarding air pollution.

become deconditioned, weak and stiff. The helpless feeling of being in bed all day can also have emotional effects, causing depression or fear of movement, which could make a pain episode last longer. To reduce back pain, one should take no more than a day or two of bed rest to calm the pain and avoid further damage, followed by moderate, gentle exercise.”

Dr Appaji Krishnan, said, “There is a fear about spine treatment or surgery in the minds of most people. They are afraid to undertake a corrective course of action for the fear of paralysis or other side

Homegrown unveils new campaign ‘Noise’

Chennai, Oct 16: Noise, the Indian connected lifestyle brand has launched its latest campaign - #ListenToTheNoiseWithin starring critically acclaimed actor and celebrity, Taapsee Pannu. Recently, she was signed as Noise’s brand ambassador for the smart wearable category. With this, the brand endeavors to inspire Noisemakers to never give up and face the challenges as they come by listening to their inner voice and

instincts. As part of the digital campaign, Noise has released an aspirational video that is live across Noise’s social media channels – Facebook, Twitter, and Instagram.

The narrative of the newly launched campaign is pivoted on Noise’s core belief in listening to the noise within and belief in oneself – dil ka shor which completely resonates with Taapsee Pannu’s professional

IN THE HIGH COURT OF JUDICATURE AT MADRAS
(ORDINARY ORIGINAL CIVIL JURISDICTION)
O.A.No. 430 of 2021

IN
C.S. No. 233 of 2021

M/s. Sreevatsa Real Estates Pvt. Ltd.
Rep. by its Managing Director Mr.C.S.Ramaswamy,
No.8/2, Mettupalayam Road, Coimbatore.
Versus

1. R.Krishnakumar,
son of Ramamurthy Reddiar, 743,VOC Nagar,
Tondiarpet, Chennai - 600 083.

2. C.Krishnamurthy
106/9, Perundurai Road,
Near Easwaramoorthy Mahal, Erode - 638 011.

3. K.S.Vijayendran, Son of Shanmugam,
No.10, Kuppunaicken Pettai, Chrompet Post,
Near Nemilacherry, Chennai - 600044.

4. V.Muthulakshmi, w/o Vijayendran,
No.10, Kuppunaicken Pettai, Chrompet Post,
Near Nemilacherry, Chennai - 600044.

5. T.Ilavan, s/o Thavasi,
No.21, LB Road,
Land Marvel, Thiruvannmiyur,
Chennai - 600 041. Respondents/Defendants

To,
1. T.ilavan,
S/o M.Thavasi, No.21, LB Road,
Land Marvel, Thiruvannmiyur,
Chennai - 600 041. 5th RESPONDENT/DEFENDANT

Sir,
Please take notice that the above matter came up before his Lordship Mr.Justice V.Parthiban on 29.09.2021 and the Learned Judge ordered notice to you returnable by 02.11.2021. Please therefore arrange to be present either in person or through Counsel at 10.30 a.m. on 02.11.2021 failing which the matter will be heard in your absence.

RADHIKA KRISHNAN,
PARTNER,
SARVABHAUMAN ASSOCIATES ADVOCATES,
CHENNAI-18.



Navarathri dance festival at Kaligambal Temple

Chennai, Oct 16: Navaratri dance festival was organized by Kaligambal Temple, Parry’s - Chennai on October 11 at their premises. The students of CRTIAC (Centre of Research and training on Indian Art and culture) performed for over an hour with the guidance of their Guru Nandanamamani A.G.Nartana Karthikeyan, the founder of CRTIAC.

This magnificent divine event was supported by the soulful Orchestra Sangeetha Kala Ratna A. Susairaj (Pondicherry) on Vocal and Nattuvangam, Kalaigannamani Thirumudi S. Arun on Mridhangam, Ganakural Vendhan C.S. Vinoth Kumar on Flute.

The following students participated in the event : 1. Anvitha Kart hick - Pushpanjali, alarippu, jathiswaram, peacock dance, karagam, kavadi 2. Sadhana .R - Oorthuva thandavam - Kaali 3. Jayasri. S (Kavadi sindhu - valli kanavan perai) 4. Sowmeicaa .B (Padham -

CM calls up class VI student to say schools will re-open on Nov 1

Chennai, Oct 16: A sixth standard student in Hosur on the Tamil Nadu-Karnataka border got a pleasant surprise on Friday when Tamil Nadu Chief Minister M K Stalin called her up over the phone to re-assure her that schools across the State are set to re-open on November 1.

You can go to school again when it re-starts on November 1, he said after she sought to know when the schools would re-open. Prajna of Titan Township, Hosur, wrote to the Chief Minister seeking to know when she can

return to school through a letter to him recently. She had mentioned her contact number in the letter.

Today, the Chief Minister, took time off his hectic schedule, and called her up. It was then that he gave her the assurance, an official press release said here. During the brief chat, Stalin said, Don’t worry. Obey your teacher’s instructions on maintaining COVID-19 safety protocols. Wear mask, maintain social distancing. And the parting words were: Study well.

Prajna could not

believe it was the Chief Minister himself speaking to her. I wanted to know when my school will re-open. So, I wrote to the Chief Minister, she said. Regular classes for standard IX to XII resumed last month

after being closed for nearly a year-and-a-half because of the COVID-19 pandemic but online classes were held while classes below standard IX were not taken considering the coronavirus situation which has since eased.

PUBLIC NOTICE

My client, G.M.Venkatesan@ G.M.Yasupatham, son of Manickam, aged about 70 years, and residing at old No. 1/88, New No. 2/208, Kamarajar Street, Tiruvanchery, Chennai- 600 126, my client is the absolute owner of the property viz., land measuring an extent of 12 Cents, comprised in S.Nos. 72/ID1, as per Patta No. 1382, Tiruvanchery Village, Tambaram Taluk, Chengalpattu District, made settlement by his father through a Settlement Deed executed on 22.12.2009, registered as document No. 5049 of 2009, SRO, Pallavaram and Exchange Deed, executed on 06.02.2019, registered as document No. 1043 of 2019, SRO, Pallavaram, both these documents had been lost by my client and not traceable. If any person have a claim or found the said deeds handover on the under signed within one week, and any person using the said deed as their will be liable for legal consequences.

BENOY AUGUSTINE, Advocate,
Off: 909/210-C,Velachery Main Road, Selaiyur,
Chennai- 600 073.
Mobile No: 98415 94949.

PUBLIC NOTICE

My client Mr.S.K.RAMASUBRAMANIAN, son of late Krishnaswamy, residing at GF- 1, Aditya Apartment, New No.37, Old No.18, Plot No.97, First Main Road, Gandhi Nagar, Adyar, Chennai 600 020, is the sole and absolute owner of all the piece and parcel of 1/40 undivided share out of 13200 sq.ft. land in old Survey No.9, T.S.No.75, Block No.37, Kottur Village, Guindy Taluk, Chennai District, situated in the above mentioned address along with superstructure Flat No.F1, measuring an extent of 1225 sq.ft. in Ground Floor and the apartment named as “Aditya” and he has purchased the property by Sale Deed document No. 1253 of 2007, registered in SRO, Adyar. The parent documents of the property are Sale Deed dated 08.06.1995, document No.4117/1995 & 4119/1995, registered in SRO, Adyar. My client states that he has lost the above mentioned two original documents and it is not traceable. If anybody is having the above mentioned two original documents or having any right over the above mentioned property, they are requested to submit their claim in writing to me within a period of 7 days. If no claim is received, then it will be presumed that there is no claim from anybody.

D.KUMAR, Advocate
21/3, Govindarajapuram 2nd Street,
Adyar, Chennai - 600 020.

MISSING DOCUMENT

The notice is hereby given that the Original Sale Deed documents of the property situated at Ernavoor Village New Door No 82, Murugappa Nagar, Survey no 134/3B, measuring 2175 sq.ft. bounded on North by Plot No 83.84, on the South by Survey no 134/7 and Plot no 81, on the East by 30 ft wide common road, on West by Plot no 84 which was purchased by my client M. Kannagi Amman and her husband V.Mahendran from S.Pattani Durairaj vide Doc. No. 7170/1987 dated 14.12.1987 and its parent document vide Doc. No. 42/1975 dated 17.01.1975 executed by S.Chandrasekaran to and in favour of S.Pattani Durairaj and its parent document vide Doc.No.1032/1973 executed by Periyasamy Nadar and Danasekar Nadar to and in favour of S.Chandrasekaran registered in the office of SRO Thiruvottiyur has been lost/misplaced on 11.10.2021 from my client near Ernavoor Bridge, Murugappa Nagar while travelling. My client had searched every place but she couldn't find the said documents. The finder may be pleased to inform us and hand over the above said original documents on or before 15 day of this paper public notice.

Aswany Ajaykumar, Advocate
No. 3, Sivagami 1st Street, Lakshmi Amman Nagar, Errukanchery, Chennai- 600 118
Phone No : +91 8807 227426; +91 8838722571, Email id: aswany678@gmail.com

BEFORE THE HON'BLE II ADDITIONAL
FAMILY COURT AT CHENNAI
M.C. No. 284 of 2021

S.KAMALESHWARI, (F/ 52 years),
w/o. Shariff Basha,
No: 29, Thidher Nagar, Purasaiwalkam,
Chennai-600007. Petitioner

-VS-

Sheriff Basha, (M/ 52 Years)
S/o. Mr.Mahapupsha@ Mabasha,
No 49, New Valama Nagar,
Otteri, Chennai - 600 012. Respondent
TO.

The above petition has been filed against you for maintenance under U/S. 125 Cr P.C. take summon and cause an appearance before the Hon'ble II Additional Family Court at Chennai on 01-11-2021 at 10.30 A.M., failing which, you will be set ex parte on that d av itself and the case will be heard in your absence and on merits.

S.KAMALESHWARI
PARTY IN PERSON

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF
VENTURE POWER SYSTEMS INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	VENTURE POWER SYSTEMS INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07/09/2001
3. Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31901TN2001PTC047708
5. Address of the registered office and principal office (if any) of corporate debtor	PLOT D6 PHASE II, ZONE B MEPZ, TAMBARAM, CHENNAI TN 600045 IN
6. Insolvency commencement date in respect of corporate debtor	04th October 2021.
7. Estimated date of closure of insolvency resolution process	180 days from the date of commencement of corporate insolvency resolution process, which is 1st April 2022.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Thilagar Murugesan Registration No: IBBI/IPA-001/IP-P01659/2019-2020/12715
9. Address and e-mail of the interim resolution professional, as registered with the Board	28/532, Lifestyle Apartment, Perundurai Road, Erode – 638 011, Tamilnadu. Email: mthilagar@tacas.org Mobile No: 9894994979
10. Address and e-mail to be used for correspondence with the interim resolution professional	28/532, Lifestyle Apartment, Perundurai Road, Erode – 638 011, Tamilnadu. Email: mthilagar@tacas.org Mobile No: 9894994979
11. Last date for submission of claims	26th October 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Available
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Same as address mentioned in Item No: 10

The order for appointment of the interim resolution professional has been passed by the NCLT, Chennai Bench on 04.10.2021, but the same was issued on 13.10.2021. Accordingly, time for submission of claims has been considered as 14 days from 13-10-2021. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VENTURE POWER SYSTEMS INDIA PRIVATE LIMITED on 04th October 2021. The creditors of VENTURE POWER SYSTEMS INDIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 26th October 2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
THILAGAR MURUGESAN
Date and Place : 13/10/2021, Chennai.